

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/S MAURYA PRINTERS
PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s Maurya Printers Private Limited
2.	Date of incorporation of corporate debtor	24/12/2003
3.	Authority under which corporate debtor is incorporated / registered	ROC Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U22122DL2003PTC123691
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office address: A-109, Okhla Industrial Area Phase-II, New Delhi, Delhi, India, 110020
6.	Insolvency commencement date in respect of corporate debtor	03/11/2025 (Copy of the Order Received on 04/11/2025)
7.	Estimated date of closure of insolvency resolution process	02/05/2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Surinder Babbar IBBI Regd. No: IBBI/IPA-001/IP-P-02534/2021-2022/13878
9.	Address and e-mail of the interim resolution professional, as registered with the Board	IRP's Address: C-13/54 Sector 3 Rohini Delhi -110085 Email Id: ip.mauryaprinters@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: E-19/321, First Floor, Sector 3 Rohini Delhi -110085 Correspondence Email Id: ip.mauryaprinters@gmail.com
11.	Last date for submission of claims	17/11/2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant Forms are available at: https://ibbi.gov.in/downloadform.html (b) Not applicable.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s Maurya Printers Private Limited



Surinder Babbar

The creditors of **M/s Maurya Printers Private Limited**, are hereby called upon to submit their claims with proof on or before 17 November, 2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Date: 05/11/2025
Place: Delhi

Surinder Babbar
Interim Resolution Professional
M/s Maurya Printers Private Limited
IBBI/IPA-001/IP-P-02534/2021-2022/13878
Authorization for Assignment valid till 31/12/2025



DEMAND NOTICE

UNDER THE PROVISIONS OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (the Act) AND THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 (the Rules) The undersigned being the Authorized Officer of SMFG India Home Finance Co. Ltd. (hereinafter referred to as SMHFC) under the Act and in exercise of the powers conferred under Section 13 (12) of the Act read with Rule 9 issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that borrower(s) is/are avoiding the service of the Demand Notice(s), therefore the service of notice is being effected by affixation and publication as per Rules. The contents of Demand Notice(s) are extracted herein below :

Table with columns: Sr. No., Loan Account No. & Name of the Borrower / Co-Borrowers / Property Holders as the case may be, Description Of Secured Assets / Mortgage Property, Date of Demand Notice U/s. 13 (2) & Total O/s.

UTTAR PRADESH GRAMIN BANK (Scheduled Bank Owned by Government) Head Office: 2nd & 3rd Floor, NBCC Commercial Complex, Vardaan Khand, Gomti Nagar Extension, Lucknow-226010. REGIONAL OFFICE: MUZAFFARNAGAR

POSSESSION NOTICE (Under Rule 8(1) of Security Interest (Enforcement) Rules, 2002)

Whereas, The undersigned being the Authorised officer of the Uttar Pradesh Gramin Bank (erstwhile Prathama UP Gramin Bank) under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under section 13(12) read with Rule-3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice on the date mentioned against account and stated herein calling upon them to repay the amount within 60 days from the date of receipt of said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower/guarantor and the public in general that the undersigned has taken possession of the properties described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrower/guarantor in particular and the public in general are hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of the Uttar Pradesh Gramin Bank (erstwhile Prathama UP Gramin Bank) for the amounts and interest thereon. The borrowers attentions is invited to provisions of sub-section (8) of section 13 of the act, in respect of time available to redeem the secured asset, Details of properties where possession had been taken is as follows:

Table with columns: Sr. No., Name of the Borrower/ Guarantor/ Mortgage/ Branch Name, Description of Immovable Properties, Outstanding Amount as per Notice, Date of Demand Notice, Date of Possession.

Date: 06.11.2025 Place: Muzaffarnagar Authorized Officer: Uttar Pradesh Gramin Bank

TRUHOME FINANCE LIMITED (Formerly Known As Shriram Housing Finance Limited) Reg.Off.: Srinivasa Tower, 1st Floor, Door No. 5, Old No.11,2nd Lane, Cenatopha Road, Alwarpet, Teynampal, Chennai-600018. Head Office: Level 3, Checknair Towers, East Wing C-2 Block, Bandra Kurla Complex, Bandra (East), Mumbai-400051 Website: www.truhomefinance.in

DEMAND NOTICE

Notice is hereby given that the following borrower(s) have defaulted in the repayment of principal & interest of the loan facilities obtained by them from the Truhome Finance Limited (formerly Shriram Housing Finance Limited) and the said loan accounts have been classified as Non-performing Assets (NPA). The Demand Notice was issued to them under Section 13(2) of Securitization and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI ACT) on their last known address. In addition to the said demand notice, they have been informed by way of this public notice.

Details of Borrowers, Securities, Outstanding dues, Demand Notices sent under section 13(2) and the amount claimed there under given as under:-

Table with columns: Borrower/Co-Borrower/ Name & Address, Property Address of Secured Assets, Demand Notice Date & Amount Due in Rs.

You the borrowers are therefore called upon to make the payment of the outstanding dues as mentioned hereinabove in full within 60 days from the date of receipt of this notice, together with interest and penal interest till the date of realization of payment, which may fall due, failing which the undersigned shall be constrained to take action under the SARFAESI Act, to enforce the abovementioned securities. Please note that as per Sec 13(13) of the said act, you are restrained from transferring the above referred securities by way of sale, lease, or otherwise without our consent.

Place: Delhi Sd/- Authorised Officer- Truhome Finance Limited (Earlier Known as Shriram Housing Finance Limited)

WORLDWIDE ALUMINIUM LIMITED CIN: L70109DL1990PLC338798 Registered & Corporate Office: 602 Rohit House, 3 Tolstoy Marg, Connaught Place, New Delhi, Central Delhi, DL-110001, INDIA. Office Email: legalteam.worldwide@gmail.com, Website: www.wwal.in

Statement of Audited Results of Worldwide Aluminium Limited for the quarter ended September 30, 2025 prepared in compliance with the Indian Accounting Standards (Ind-AS) (₹ In Lakhs except EPS)

Table with columns: Particulars, Quarter Ended on (30th September 2025, 30th June 2025, 30th September 2024), Half Yearly Ended on (30th September 2025, 30th September 2024), Year Ended on (31st March 2025, Audited).

Notes on Accounts : 1) The above financial statement has been reviewed by audit committee and approved by board of directors on the respective meeting held on 4th November, 2025. These unaudited interim financial statements are prepared in accordance with the Indian Accounting Standards (Ind-AS) as prescribed under Section 133 of the Companies Act, 2013 read with Rule 3 of the Companies (Indian Accounting Standards) Rules, 2015 and relevant amendment rules thereafer.

2) In accordance with Ind AS 108 "Operating Reporting", the company has determined its 'only one Operating Segment as Trading Business of Aluminium Metals. Since there are no other business segments in which the company operates. There are no other primary reportable segments. Therefore, the segment revenue, segment results, segment assets, segment liabilities, total cost incurred to acquire segment assets, depreciation charged are all as disclosed in financial statements.

For Worldwide Aluminium Limited Sd/- Abhishek Jain (Managing Director) DIN : Q2801441 Place : New Delhi Date : 04.11.2025

PROTECTING INVESTING FINANCING ADVISING Aditya Birla Housing Finance Ltd. Registered Office: Indian Rayon Compound, Veraval, Gujarat 362266 Branch Office: Aditya Birla Housing Finance Limited No N/17, 1st Floor, Vijaya Building Barakhamba Road, New Delhi - 110001

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

E-Auction Sale Notice for Sale of immovable Asset(s) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to rule 8(6) and rule 9(1) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged to the Aditya Birla Housing Finance Limited/Secured Creditor, the possession of which has been taken by the Authorized Officer of Aditya Birla Housing Finance Limited/Secured Creditor, will be put to sale by auction on "As is where is", "As is what is", and "Whatever there is" on 13-12-2025, for recovery of INR. 3418779/- (Rupees Rupees Thirty Four Lakhs Eighteen Thousand Seven Hundred Seventy Nine Only) as on 10-11-2022 and further interest and other expenses thereon till the date of realization, due to Aditya Birla Housing Finance Limited/Secured Creditor from the Borrowers namely PRABHAKAR AMAR KUMAR & NIVEDITA PRABHAKAR

DESCRIPTION OF IMMOVABLE PROPERTY

ALL THAT PIECE AND PARCEL OF ENTIRE FIRST FLOOR (WITHOUT ROOF/TERRACE RIGHTS) OUT OF PROPERTY BEARING NO. RZ-6A, (OLD NO. 6) LAND AREA MEASURING 100 SQ. YDS., I.E. 83.61 SQ. MTRS., OUT OF KHASRA NO 8/33, SITUATED IN THE REVENUE ESTATE OF VILLAGE PALAM, DELHI STATE DELHI AND COLONY KNOWN AS MAHAVIR ENCLAVE NEW DELHI-110045, WITH ALONG WITH COMMON/COMBINED RIGHTS OF MAIN ENTRANCE, PASSAGE & STAIRCASES LEADING FROM STILT FLOOR TO TOP FLOOR WITH OTHER OCCUPANTS OF THIS BUILDING & WITH PROVISION OF ONE CAR PARKING SPACE IN STILT FLOOR AREA, WITH ALL THE PROPORTIONATE, UNDIVIDED, INDIVISIBLE AND IMPARTIAL FREE HOLD RIGHTS OF THE LAND UNDERNEATH, (HEREINAFTER CALLED THE PROPERTY) WITH THE PROPORTIONATE AND FREE-HOLD RIGHTS OF THE LAND UNDER THE SAID PROPERTY, AND BOUNDED AS :- EAST: PROPERTY NO. 6A, WEST: PROPERTY NO. 7, NORTH: GALI 10 FT. SOUTH: ROAD 20 FT.

For detailed terms and conditions of the sale, please refer to the link provided in Aditya Birla Housing Finance Limited/Secured Creditor's website i.e. https://homefinance.adityabirlacapital.com/properties-for-auction-under-sarfaesi-act or https://sarfaesi.auctiontiger.net Date: 06-11-2025 Place: Delhi Authorized Officer Aditya Birla Housing Finance Limited

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S MAURYA PRINTERS PRIVATE LIMITED RELEVANT PARTICULARS

Table with columns: Sr. No., Name of corporate debtor, M/s Maurya Printers Private Limited, Date of incorporation of corporate debtor, 24/12/2003, Authority under which corporate debtor is incorporated, ROC Delhi, Corporate Identity No. Limited Liability Identification No. of corporate debtor, U22122DL2003PTC123691, Address of the registered office and principal office (if any) of corporate debtor, Registered office address Phase-II, A-109, Okhla Industrial Area Phase-II, New Delhi, Delhi, India, 110020, Insolvency commencement date in respect of corporate debtor, 03/11/2025, Estimated date of closure of insolvency resolution process, 02/05/2026, Name and registration number of the insolvency professional acting as interim resolution professional, Mr. Surinder Babbar IBI Regd. No. IBI/IPA-001/IP-P-02534/2021-2022/13878, Address and e-mail of the interim resolution professional, as registered with the Board, IRP's Address: C-13/54 Sector 3 Rohini Delhi -110085 Email Id: ip.mauryaprinters@gmail.com, Correspondence address: E-19/321, First Floor, Sector 3 Rohini Delhi -110085 Correspondence Email Id: ip.mauryaprinters@gmail.com, Last date for submission of claims, 17/11/2025, Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, Not applicable, Names of insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class), Not applicable, (a) Relevant Forms and (b) Details of authorized representatives are available at: (a) Relevant Forms are available at: https://ibbi.gov.in/downloadform.html (b) Not applicable.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s Maurya Printers Private Limited. The creditors of M/s Maurya Printers Private Limited, are hereby called upon to submit their claims with proof on or before 17 November, 2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties. Sd/- Surinder Babbar Interim Resolution Professional M/s Maurya Printers Private Limited IBI/IPA-001/IP-P-02534/2021-2022/13878 Authorization for Assignment valid till 31/12/2025 Date: 05/11/2025 Place: Delhi

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR MOHANBIR HI-TECH BUILD PRIVATE LIMITED OPERATING IN THE BUSINESS OF CONSTRUCTION, SALE PURCHASE RENTING OF RESIDENTIAL AND/OR COMMERCIAL FLAT AND TO PROVIDE CONSULTANCY IN THE FIELD OF REAL ESTATE ON COMMISSION BASIS AT DELHI (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Table with columns: Sr. No., RELEVANT PARTICULARS, MOHANBIR HI-TECH BUILD PRIVATE LIMITED CIN: U70102DL2014PTC271340 PAN: AAJCM6196R, Regd. Office: Dev House, 260-261, Tribhuvan Complex, Ishwar Nagar, New Friends Colony, New Delhi, India, 110065, URL of website, Not available, Details of place where majority of fixed assets are located, Village Morta, Pargana Jalalabad, Tehsil & District Ghaziabad, Installed capacity of main products / services, The Corporate Debtor has no installed capacity for its main products/services, Quantity and value of main products / services sold in last financial year, Land of approx. 2112 sq. mt. was sold in last FY 2024-2025, as per the information given by SBDO, Number of employees/ workmen, No information available, Further details including latest available financial statements (with schedules) of two years, lists of creditors are available at URL: Details can be sought by sending email at cirp.mohanbir@npvinsolvency.in, Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: Details can be sought by sending email at cirp.mohanbir@npvinsolvency.in, Last date for receipt of expression of interest, 21-11-2025, Date of issue of provisional list of prospective resolution applicants, 23-11-2025, Last date for submission of objections to provisional list, 28-11-2025, Date of issue of final list of prospective resolution applicants, 29-11-2025, Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants, 01-12-2025, Last date for submission of resolution plans, 31-12-2025, Process email id to submit Expression of Interest, cirp.mohanbir@npvinsolvency.in, Details of the corporate debtor's registration status as MSME, Not Registered with MSME.

Sd/- IPE - NPV Insolvency Professionals Private Limited (Formerly Known as Mantrah Insolvency Professionals Private Limited) Through Its Director - Mr. Atul Tandon Appointed as Deemed Resolution Professional In the Matter of Mohanbir Hi-Tech Build Private Limited IBI Reg. No: IBI/ IPE-0040/ IPA-2/ 2022-23/ 50021 AFA validity up to: 31.12.2025 Address - 10th Floor, 1003, Zion Z1, Ramdas Road, Near Avaton Hotel, Thaltej, Ahmedabad, Gujarat - 380059. Email for Correspondence - cirp.mohanbir@npvinsolvency.in Date: 06.11.2025 Place: New Delhi

"IMPORTANT"

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